

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH
CHENNAI**

Appeal No.C/6/2009

[Arising out of Order-in-Appeal C.Cus.No.342/2008 dt. 11.09.2008
passed by the Commissioner of Customs (Appeals), Chennai]

Stanadyne Amalgamations Pvt. Ltd.

Appellant

Versus

Commissioner of Customs (Exports)
Chennai

Respondent

Appearance:

Shri G. Derrick Sam, Advocate
For the Appellant

Shri B. Balamurugan, AC (AR)
For the Respondent

CORAM :

Hon'ble Shri D.N. Panda, Judicial Member

Hon'ble Shri Madhu Mohan Damodhar, Technical Member

Date of hearing / decision : 24.03.2017

FINAL ORDER No. 40536/2017

Per D.N. Panda

There is no substance in the appeal when redemption fine and penalty put together of Rs.45,000 is confirmed by adjudicating authority. The Tribunal having been burdened with huge appeals running into crores of rupees, this appeal is dismissed on pecuniary jurisdiction.

(Dictated and pronounced in open court)

(Madhu Mohan Damodhar)
Technical Member

(D.N. Panda)
Judicial Member

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